## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

## PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

## PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) 117/9/HDB/2017
NAME OF THE COMPANY	IVRCL Ltd
NAME OF THE PETITIONER(S)	Sanghvi Movers Ltd
NAME OF THE RESPONDENT(S)	IVRCL Ltd
UNDER SECTION	Sec 9 of IBC

**Counsel for Petitioner(s):** 

Name o	f the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Khamal	Kantonneni	Bolwerde		oung

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Heard Shri Avinash Desai and Shri Khamar Kantamneni, Learned Counsels for the Petitioner and Ms Seeta Peddinti and Shri P. Yogendra Reddy, Learned counsels for the Respondent.

This Tribunal Issued notice to the Operational Creditor by an order dated 27.9.2017. The Learned Counsel for the Respondent submit that aggrieved by the order dated 27.9.2017, they have preferred an appeal to the Hon'ble NCLAT vide CA No. 253/2017 and Hon'ble NCLAT issued notice on 02.11.2017 by directing this Tribunal not to admit the case even if notice under Sub-section (1) of Section 8 is being issued by the OC pursuant to the impugned order. Post the case on 13.11.2017

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Hambar	( <b>T</b> )
Member	(1)

Dm

Member (J)